## GOVERNMENT OF INDIA RURAL DEVELOPMENT

UNSTARRED QUESTION NO:1805 ANSWERED ON:07.03.2013

IR-DE-SULDANTIES IN INY Gawali Patil Smt. Bhavana Pundlikrao ;Mahato Shri Narahari;Mahendrasinh Shri Chauhan ;Nagorao Shri Dudhgaonkar Ganashrao: Shork Shri Vilsu Bahadur-Tildou Shri Manohar

## Will the Minister of RURAL DEVELOPMENT be pleased to state

(a) whether the Government has received complaints from various quarters regarding alleged irregularities in the implementation of the Indira Awas Yojana (MY);

(b) if so, the details thereof including the number of such complaints received during the last three years including the current year and StateUT-wise:

(c) whether the Government has conducted investigation into these complaints;

(d) if so, the details thereof along with the action taken against the persons found guilty, and

(e) the other steps taken/being taken by the Government to check irregularities in IAY?

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## MINISTER OF STATE IN THE MINISTRY OF RURAL DEVEL OPMENT (SHRILLAL CHAND KATARIA

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Annexure referred to Part (b) of Lok Sabba Unstarred Question No. 1805 due for reply on 7/3/2013

List of complaints received and action taken thereon

1. Assan

(a) A complaint was received on 21/9/2010 from Shri Topu Rajkumar, Village-Petipath, District-Karimganj, Assam regarding non-construction of IAY houses and mis-appropriation of fund in Dullacherres G.P. under Dullacherres Development Block.

Action Taken

he matter was investigated by the MIN who found certain irregularities in the implementation of the Scheme. The record has been sent to State Government of Assam on 13/1/2011 for taking necessary action in the matter as per IAV oxidelines.

(b) A complaint was received on 20/11/2010 from Shri Asab Uddins, Village & Post-Bazarghat, District-Karimganj, Assam leveling allegation of forgery in the allotment IAY house

The complaint has been sent to State Government of Assam on 17/2/2011 to inquire into the matter and taking necessary action as per IAT quidelines

(c) A complaint dated 01/02/2011 resarding withdrawal of amount under IAY by Shri MM Dax. M of Bechmari Dev from account of IAY beneficiary and non-construction of the house by the MR.

The Complaint was forwarded to the State Govt. on 11/04/2011 for ascertaining facts in the matter and take corrective, punitive and preventive action.

(0) A complaint dated 23/64/2511 was received from Dari, Abbit Chauchary, regarding violation of INV guidelines in Assam by questing of joint account of Junior Engineer (IN) is the beneficiary, by taking bribes at the time of withdrawal of money and forcing the INV beneficiary to purchase construction material from the shape identified by the XL in the implementation of INV formation of the complaint of the complaint of the complaint dates and the complaint dates are not considered in the complaint of the complaint dates are not considered in the complaint dates are not considered in the complaint dates are not considered in the considered in the complaint dates are not considered in the consi

Action Taken

The matter was investigated by the NEW who found certain irrespilarities in the implementation of the Scheme. The report has been sent to State Government of Assam on 17/4/2011 to implies into the matter and taking necessary action as per LAW guidelines

2. Bibs

a) A complaint was received from Shri Shashibhushan Hazari, MEA on 14/12/2010 regarding misuse of IAY grants in his constituency 78-Nusheshwasthan Purvi, Bihar

Action Taken

The complaint was forwarded to the State Government of Bihar on 15/2/2011 for taking necessary action as per IAY guidelines.

(b) A complaint of Dati Death Kanar Triveti, General Secretary, Panchayet Santit, Musaffarpur, Blhar reporting irregularities reported in the implementation of LAY was received through Earl Says Royks, Secretary, All India Congress Committee on 4/1/2011.

Action Taken

The complaint alongwith the enclosures was forwarded to the State Government of Bihar on 31/1/2011 for taking necessary action as per IAY guidelines.

(c) A complaint was received from an MEO, Yown Jagrati Swayam Sews Shhayta Santham, Village-Wetwaar, District-Sixen Bibar regarding irregularities reported by giving the houses under LAY to inslighble people by getting bribes and neglectingthe poor or needy people.

Action Taken

The complaint alongwith the enclosures was forwarded to the State Government of Bihar on 2/4/2012 for taking necessary action as per IAY guidelines.

(d) A complaint from Shri Ram Ramar Raman, Resident of Balusha, Eletrict-Saharsa, Bihar was received through Shri Ram Vilas Parwan, N.P. (E) on 25/1/2012 reparting misappropriation of 2M Founds in Saharsas district of Bihar.

Action Taker

The complaint alongwith the enclosures have been sent to the State Government of Bihar on 17/7/2012 to enquire into matter and taking necessary action as per IAY guidelines.

3. Jharkhand

(a) A complaint was received on 23/2/11 from Shri Julee Yadav, Councilor District-Ounka, Jharkhand regarding irregularities committed by the NCO, Jarmundi, Dunka by allotting the NAY houses to non-eligible persons.

ction Taken

the complaint has been forwarded to the State Government of Jharkhand on 7/4/11 to enquire into the matter and taking necessary action as per IAY guidelines.

4. Punjab

(a) A complaint dated 27/5/2010 was received from Shri. Ranjit Singh, Chairman Zilla Parishad, Tarn Taran, Punjab regarding misappropriation of funds under IAY in Tarn Taran district of Punjab.

Action Taken

The complaint was forwarded to the Rate Covernment of Despits on 27/9/2003 to expute into the matter and taking necessary action as per UN quinklines.The State Covernment ppt the matter empired and as per the empiry report of Divisional Departy Sizenter Parchayes, Aslandhes, no misappropriation of food was outlook.

(b) A complaint dated 30/9/2011 was received from Shri. Sandeep Rumar, regarding irregularities in the implementation of IAY by allotting the IAY houses to non-eligible persons in Manas District of Punjab.

Action Takes

The matter was investigated by the NIM who found certain irregularities in the implementation of the Scheme. The recort has been sent to State Government of Punish to inquire into the matter and taking necessary action as per IAY quidelines.

5 Ottor Product

(a) A complaint was received on 8/2/2011 from Shri Narender Eumar Sinch, 5/o Shri Ra'shaksh Sinch, Gram panchavat-Kaparwal Kayampur, Block-Wahari, District -Behraich, Uttar Pradesh recarding irregularities in the implementation of IAV by allotting the IAV houses to non-elicible persons.

Action Tak

The matter was investigated by the NLM who found certain irregularities. The report has been sent to State Government of Uttar Pradesh on 21/7/2011 for Status Report.

(b) A complaint was received through Earl P.L.Ponie, M.P., Chairman, National Commission for Scheduled Castes from Earl Raylew Simph resident of Village Purshhapi, Edutrict-Rammagar, Barabanki, Ottar Pradesh repursing corruption in the achieves being implemented for the welfare of 2017/27s and ISO homosoloids by allering the IXO bosons to non-eligible persons.

Action Taken

The complaint was forwarded to the State Government of Uttar Pradesh on 12/9/2012 to enquire into the matter and taking mecessary action as per IAY guidelines.

(c) A complaint was received from Shri Gorekh Prassd Jaineal regarding corruption in the implementation of IAY in Decris district of Ottar Pradesh by selection of the IAY beneficiarise of the BFL list but from the outside by the Project Director, Decris during the year 2010-11 and 2011-12.

Action Taken

The complaint was forwarded to the State Government of Uttar Fradesh on 8/9/2012 to enquire into the matter and taking necessary action as per IAY guidelines.

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(a) A VIP complaint was received from Chri Reschandra Rhuntis, N.P on 23/1/2011 regarding corruption in Central Government Schemes in Kendrapada district of Odisha State by alleging that IXP houses are allotted to rich and affiument persons by taking bribe of 8x.1000/- from the hemi

Action Taker

The complaint was forwarded to the State Government of Odisha on 27/7/2012 to enquire into the matter and taking necessary action as per IAY guidelines